

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 115**  
**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

Anil Mahindroo & Anr.  
Vs.

.... Applicant/petitioners

Earth Iconic Infrastructures Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant : Ms. Shweta, Adv. for RP

For the Respondent : Mr. Prashant Jain, Adv. for R 2 to R5.

**ORDER**

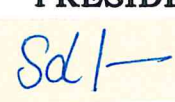
The RoC has now reported vide notification dated 04.01.2019 that the corporate debtor –respondent company has been now restored and compliance report has been received.

**CA-1252(PB)/2018:-**

Learned counsel for the non-applicant-respondents No. 2 to 5 undertakes to file reply within a week with a copy in advance to the counsel for the applicant-RP.

List for arguments on 08.02.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**